<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 128 OF 2016 APPEAL NO. 199 OF 2016 APPEAL NO. 234 OF 2016 APPEAL NO. 235 OF 2016 APPEAL NO. 253 OF 2016 AND APPEAL NO. 254 OF 2016

Dated: 3rd August, 2018

Present:	Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
	Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Gail (India) Ltd.

Appellant(s) Versus Petroleum & Natural Gas Regulatory Board Respondent(s) Counsel for the Appellant(s) Mr. Ajit Pudussery : Mr. Ajeet Singh Verma Counsel for the Respondent(s) : Mr. Sumit Koshore Mr. Rahul Sagar Sahay (For A. No. 128 of 2016) Ms. Sonali Malhotra (For A. No. 199 of 2016) Mr. Rajinder Kaul (For A. No. 254 of 2016)

<u>ORDER</u>

Mr. Ajit Pudussery, learned counsel for the Appellant, vide his letter dated 02.08.2018, prays for adjournment of the matter since a case regarding interpretation of the PNGRB Act and the Regulation under it for fixation of tariff for pipelines following the judgment in the IGL case and a Review Petition of the Appellant are pending before the Delhi High Court. Submission made by the learned counsel for the Appellant, as stated above is placed on record.

List the matter on <u>5-10-2018</u>, as agreed by counsel appearing for both the parties.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar) Technical Member (P&NG)

tpd/vg